

(vi) and, in general to secure for the people of the country all the benefits that can accrue from the acquisition and application of scientific knowledge.

The Government of India have decided to pursue and accomplish these aims by offering good conditions of service to scientists and according them an honoured position, by associating scientists with the formulation of policies, and by taking such other measures as may be deemed necessary from time to time.

**Shri Goray (Poona):** In view of the importance of this statement, will you please allow a two-hour debate on this?

**Mr. Speaker:** Hon. Member will make a proper application.

**NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT**

The Minister of Commerce and Industry (Shri Morarji Desai): Sir, I beg to lay on the Table, under sub-section (6) of section (3) of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) S.R.O. No. 1150, dated the 30th May, 1955.
- (2) S.R.O. No. 712, dated the 9th March, 1957, making certain amendment to the Ministry of Commerce and Industry Notification No. S.R.O. 1150, dated the 30th May, 1955. [Placed in Library. See No. LT—590/98.]

**ANNUAL REPORT OF HINDUSTAN CABLES PRIVATE LTD.**

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of the Hindustan Cables Private Ltd., along with the Audited Accounts for the year 1956-57. [Placed in Library. See No. LT-891-58.]

**ESTIMATES COMMITTEE**

**FOURTH REPORT**

**Shri B. G. Mehta (Gohilwad):** Sir, I beg to present the Fourth Report of the Estimates Committee on the Ministry of Education and Scientific Research on the subject 'Elementary Education'.

**PETITION RE: INDIAN RAILWAYS ACT AND THE RULES FRAMED THEREUNDER**

**Secretary:** Sir, under Rule 167 of the Rules of Procedure and Conduct of Business in Lok Sabha, I have to report that a petition as per statement laid on the Table has been received relating to the Indian Railways Act, 1890 and the rules framed thereunder.

**STATEMENT**

Petition No.	No. of Signatories	District or Town	State
		Chittoor	Andhra

**RE: GOVERNMENT OF INDIA'S SCIENTIFIC POLICY RESOLUTION**

**Mr. Speaker:** If any hon. Member wants any discussion—if the Government of its own accord brings it up, that is one thing—there are rules regulating that. They can send me a letter under the proper Rule and then I will consider. If it is a matter of importance relating to policy, I believe Government also will agree. There won't be any difficulty at all. There is a Demand for Grant also. Scientific Research for which time has been allotted. Hon. Members will try to exhaust all that they have to say in the period; if something more remains, we will have a discussion.